

lizer Corporation of India and the Hindustan Fertilizer Corporation from New Delhi to some other places;

(b) if so, what are the details in this regard;

(c) what are the reasons for such shifting of headquarters; if at all decided upon; and

(d) whether Government have any definite principles to be followed in selecting places for headquarters?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) Government have decided, in principle, that the headquarters of the Delhi based Fertilizer Companies should be shifted to places outside Delhi. While proposals have been formulated in this regard, no final Government decisions has yet been taken.

(c) and (d) The objectives of the reorganisation of the FCI/NFL were to bring about decentralisation in the decision making and improve the efficiency of the plants. These objectives will be kept in view while considering the locations of the headquarters of the reorganised companies along with other aspects such as transport, tele-communications and other infra-structure facilities.

Complaints of corruption against the Chairman of the Indian Oil Corporation

936. SHRI AJIT KUMAR SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received any complaints against the Chairman of the Indian Oil Corporation and some officers of the Oil Refinery, Barauni levelling charges of corruption etc.;

(b) if so, what are the details in this regard; and

(c) what action Government have taken in this matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) Shri J. S. Nayyar, an Engineering Assistant employed in Barauni Refinery has been sending representations to Government since November 1975 alleging that some over payment has been made in Contract No. DCR/632 of 1970-71 for repair of pre-mixed road carpeting from the factory site to the Refinery Township, Begusarai. Shri Nayyar's allegation is that whereas the contract was for laying 111 thick premixed road carpeting, the actual work which was done was only $\frac{1}{4}$ " thick. He had pointed out this irregularity to his superior officers but this went unheeded and the contractor was paid on the basis that the carpeting was $\frac{3}{4}$ " thick. Shri Nayyar further alleged that the Committee which enquired into the complaints in respect of this work wrongly came to the finding that the carpeting was $\frac{3}{4}$ " thick. Shri Nayyar's complaint is that in order to cover up the over payment so made he has been proceeded against for his alleged lapses in supervision of the work of the contract. In his various representations Shri Nayyar has made allegations of corruption, cheating, abetment, conspiracy and forgery against various officers of IOC including Chairman. He has also requested that the departmental enquiry against him should be stayed and that the charges made by IOC against him and those made by him against officers of IOC should be examined by an independent body.

(c) The complaints/petitions of Shri J. S. Nayyar have been examined in detail in consultation with IOC and the Government have come to the conclusion that the allegations of corruption, cheating, forgery, conspiracy and abetment made against various officers of IOC including Chairman are not well founded.